

Secretary of M/s Balmer Lawrie & Co, Ltd. to be the Estate Officer of the Company, under sub-section (3) of Section 18 of the Public Premises (Eviction of Unauthorized Occupants) Act, 1971. [Placed in Library. See No. L.T. 309/15/09]

II. A copy (in English and Hindi) of the following Papers:

- (i) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Bharat Petroleum Corporation Limited (BPCL) for the year 2009-10. [Placed in Library. See No. L.T. 304/15/09]
- (ii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Biecco Lawrie Limited for the year 2009-10. [Placed in Library. See No. L.T. 301/15/09]
- (iii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and M/s Balmer Lawrie and Company Limited for the year 2009-10. [Placed in Library. See No. L.T. 302/15/09]
- (iv) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Hindustan Petroleum Corporation Limited (HPCL) for the year 2009-10. [Placed in Library. See No. L.T. 307/15/09]
- (v) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Engineers India Limited (EIL) for the year 2009-10. [Placed in Library. See No. L.T. 300/15/09]
- (vi) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Indian Oil Corporation Limited (IOCL) for the year 2009-10. [Placed in Library. See No. L.T. 306/15/09]
- (vii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Oil and Natural Gas Corporation Limited (ONGC) for the year 2009-10. [Placed in Library. See No. L.T. 303/15/09]
- (viii) Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and Oil India Limited for the year 2009-10 [Placed in Library. See No. L.T. 305/15/09]

**Memorandum of Understanding (2009-10) between Government
of India and various Corporations**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- (1) Memorandum of Understanding between the Government of India (Ministry of Power) and the North Eastern Electric Power Corporation Limited (NEEPCO) for the year 2009-10. [Placed in Library. See No. L.T. 340/15/09]
- (2) Memorandum of Understanding between the Government of India (Ministry of Power) and the Rural Electrification Corporation Limited, for the year 2009-10. [Placed in Library. See No. L.T. 163/15/09]

(3) Memorandum of Understanding between the Government of India (Ministry of Power) and the Tehri Hydro Development Corporation Limited (THDC), for the year 2009-10. [Placed in Library. See No. L.T. 162/15/09]

I. **Reports and Accounts (2007-08) of the Film and Television Institute of India and related papers**

II. **Reports and Accounts (2007-08) of the Prasar Bharti and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:

- I (a) Annual Report and Accounts of the Film and Television Institute of India (FTII), Pune, for the year 2007-08 together with the Auditors Report thereon.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (I) (a) above. [Placed in Library. See No. L.T. 397/15/09]
- II (a) Annual Accounts of Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts, under sub-section (4) of Section 21 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.
- (b) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 396/15/09]

MATTERS RAISED WITH PERMISSION

Alleged irregularities in functioning of A.I.C.T.E.

SHRI M.V. MYSURA REDDY (Andhra Pradesh): Sir, with your permission, I wish to raise the issue regarding the irregularities in the functioning of the AICTE.

Sir, AICTE is the apex body to look after the standards of technical education in the country. There have been allegations that the Chairman, Members, Secretary and other officials are involving in corrupt practices and getting bad name, not only to the AICTE but also to the standard of education. Proving this correct, the CBI has caught red-handed one Member while accepting Rs. 5 lakhs as bribe from the management of an engineering college at Hyderabad. The CBI has also registered a case against the Chairman, Adviser and Regional Advisors on charges of corruption and nepotism.

The Minister of State for HRD has also written a letter to the Minister of HRD. With your permission, I wish to quote the letter. It says, "It is very sad that the AICTE, which is to strive for the progress of higher education in the country, is standing as a hurdle. All the technical institutions in the country have become frustrated. There is a delay in giving permission. Members and officials have become irresponsible. There is a high-level corruption. As a result, the technical institutions in the country are disillusioned. So, I request you to immediately take steps for overhaul of the entire AICTE set up."